

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP No. 224/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.09.2018**

Name of the Company: Intelux Electronics Pvt. Ltd.
V/s.
GRE Electronics Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	ISHAN JOSHI	ADVOCATE	APPLICANT	
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2.	FOA MR. MANDAR SOMAN			
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ORDER

Advocate Mr. Ishan Joshi i/b Mr. Mandar Soman is present for the Applicant.

Learned lawyer appearing on behalf of the Petitioner filed pursis to withdraw instant petition in view of settlement arrived between the parties.

The permission is granted.

Accordingly, **CP(IB) 224/2018** is dismissed as withdrawn.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 5th day of September, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL